

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1020**

**TO BE ANSWERED ON THE 31<sup>ST</sup> JULY, 2024/ SRAVANA 9, 1946 (SAKA)**

**RESOLVING ISSUES BETWEEN TELANGANA AND AP**

**1020 SHRI ANIL KUMAR YADAV MANDADI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether Government is aware of the fact that there are still issues pending which are to be resolved between the State of Telangana and Andhra Pradesh in the light of A.P. Reorganization Act;**

**(b) if so, the details thereof;**

**(c) whether Government has fixed any time frame to resolve the issues that are pending between two telugu speaking States;**

**(d) if so, the details thereof; and**

**(e) if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (e): A large number of provisions of Andhra Pradesh Reorganisation (APR) Act, 2014 have been implemented and the remaining provisions of the Act are at various stages of implementation.**

**The Ministry of Home Affairs reviews the progress of implementation of the various provisions of the Act from time to time with**

**Ministries/Departments concerned as well as representatives of Government of Andhra Pradesh and Government of Telangana. So far, 34 such review meetings have been held.**

**The approach of the Central Government has consistently been that bilateral issues can be resolved only with the cooperation of the State Governments concerned and that the Central Government acts only as facilitator for amicable settlement of the disputes in a spirit of mutual accommodation and understanding.**

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